Dear Sir,

Kindly refer to Member(Admin)’s D.O. letter of even number dated 08.08.2017 (copy enclosed) and subsequent communications regarding implementation of recommendations of 7th CPC – Revision of Pension of pre-2016 pensioners/family pensioners.

2. It has been noted that despite repeated communications from Member (Admin), many Zones/Directorates have not completed the task of pension revision by the prescribed date i.e. 01.03.2018, nor the extended date i.e. 31.03.2018.

3. It has also been noted that Zones/Directorates have not reconciled the figures of pension revision with the PAOs. This is evident from the variation between the figures furnished by Office of Pr. CCA, CBIC and that reported by the various Zones/Directorates (copy enclosed).

4. In this regard, you are requested to kindly send information as per enclosed Proforma, expeditiously. You are also requested to ensure that the revision of pension is completed immediately.

With regards,

Yours sincerely,

(Hemambika R. Priya)

To

All Pr. Chief Commissioners / Chief Commissioners/ Pr. DDGs/ DGs under CBIC.
Pr. CCA, CBEC, New Delhi.
<table>
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<tr>
<td>Revision.</td>
<td>Pending.</td>
<td>No. of cases revised.</td>
<td>Given for not reconciling the same may be figures shown by CPDAO. The reasons have not been reconciled with the figures of cases requiring revision after reconciliation of figures with PAO.</td>
<td>No. of cases to be revised.</td>
<td>No. of cases to be revised.</td>
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**INFORMATION IN RESPECT OF CASES OF PENSION REVISION**